

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 482/2019 in
O.A. No. 3612/2014**

New Delhi, this the 4th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Smt. Amita Sudan,
Aged 60 years,
W/o Shri Sunil Sudan,
Working as Deputy Director (FAS),
Department of Women & Child Development,
GNCT of Delhi, New Delhi
R/o 519-C, Sector-3,
R.K. Puram, New Delhi.

.. Petitioner

(By Advocate: Shri Basab Sen Gupta for
Shri Yogesh Sharma)

Versus

1. Shri Vijay Kumar Dev,
Chief Secretary,
Delhi Secretariat,
Players Building,
I.P. Estate, New Delhi.
2. Mrs. Rashmi Krishnan,
Principal Secretary,
Department of Social Welfare and Workman
& Child Development,
GNCT of Delhi, GLNS Complex,
Delhi Gate, New Delhi.

.. Respondents

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman**

The petitioner herein filed O.A. No.3612/2014, challenging the order of punishment as well as the disagreement note, issued by the Disciplinary Authority.

2. After discussing the matter at length, the Tribunal allowed the O.A., through order dated 20.12.2018, setting aside the disagreement note and the order of penalty. It was, however, left open to the Disciplinary Authority to proceed with the matter from the stage of receipt of report of Inquiry Officer.

3. This Contempt Petition is filed alleging that though eight months have elapsed, the respondents have not concluded the disciplinary proceedings and the order of penalty.

4. We heard Shri Yogesh Sharma, through proxy counsel Shri Basab Sen Gupta, learned counsel for the petitioner.

5. It is not the grievance of the applicant that any specific direction was not complied with. It is about the non-completion of the disciplinary proceedings on the part of the respondents. While setting aside the orders passed by the respondents, this Tribunal did not fix the time limit for completion of the disciplinary proceedings initiated against the applicant.

6. We, therefore, close the Contempt Petition by directing the respondents, in particular the Disciplinary Authority, to finalise the disciplinary proceedings against the applicant, within a period of three months from the date of receipt of a certified copy of this order. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/